

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/MP/2017

Subject : Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and with Regulation 54 of CERC (Terms and Condition of Tariff) Regulation, 2014 for relaxation of the Station Heat Rate Norms of Vallur Thermal Power Station (3X500MW) for the period from 1.4.2014 to 31.3.2019.

Date of Hearing : 22.2.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : NTECL

Respondent : AP Transmission Corporation Ltd. & 14 Others

Parties present : Shri M.G. Ramachandran, Advocate, NTECL
Ms. Ranjitha Ramchandaran, Advocate, GUVNL
Ms. Poorva Siagal, Advocate, GUVNL
Ms. Anushree Bardhan, Advocate, NTECL
Shri Rohit Chhabra, NTECL
Shri Patanjali Dixit, NTECL
Shri Arun Nair, NTECL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The matter was heard on 'admission'.

2. During the hearing the learned counsel for the Petitioner submitted that it has prayed for relaxation of Station Heat Rate Norms for the project for the period from 1.4.2014 to 31.3.2019 since the project is not able to meet the norms of Heat Rate and incurring financial loss on account of higher actual Heat Rate.

2. The learned counsel for the respondent, TANGEDCO submitted that the petition is not maintainable since tariff of the generating station was determined in terms of the 2014 Tariff Regulations. He accordingly prayed that the petition may be dismissed at the admission stage.



3. Based on the request of the learned counsels for the parties, the Commission granted time till 15.3.2018 for parties to file their written submissions.
4. Subject to the above order in the petition is reserved.

By order of the Commission

**-Sd/-
T. Rout
Chief (Law)**

